

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-515**

CP No.-233/241-242/ND/2022  
IA/96/2023

**IN THE MATTER OF:**

Roli Mehra

**....Applicant**

**Vs.**

Unison Advertising (Punjab) Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 17.05.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Vishal Ranjan, Adv.

For the Respondent :

**ORDER**

This is a Petition under Section 241-242 of the Companies Act, 2013 in which certain reliefs have been claimed against two different companies and directors of two different companies. In order to make the present company petition against only one company, Ld. Counsel for the Petitioner submitted that he wants liberty of this Tribunal to withdraw the present petition. Petitioner is given liberty to withdraw the CP No.-233/241-242/ND/2022 with a liberty to file fresh petition in accordance with the law. The present petition i.e. CP No.-233/241-242/ND/2022 is **dismissed as withdrawn**. Consequently, IA/96/2023 has also become infructuous and **dismissed as such**.

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**